

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) As on date out of 208 allocated coal blocks, 26 coal blocks have come into production which is around 12.5%. Development of coal blocks involves a gestation period of 3 to 7 years for reaching the production stage and another two to three years for reaching the optimal production capacity. As per the guidelines, coal production from a captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of underground mine, from the date of allocation. If the coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The allocatees of coal blocks, which are yet to commence production, are in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project. Obtaining of statutory clearances like environment and forest clearances are mandatory for the coal block allocatees. The responsibility of obtaining statutory clearances and developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests entirely with the allottee company.

(b) and (c) An exercise has been taken up jointly by Ministry of Coal and Ministry of Environment and Forests to superimpose maps of coal bearing areas on maps of forest cover in case of nine coalfields with a view to identify *prima-facie* 'Go' and 'No-Go' areas for coal mining. The exercise being carried out in consultation with the concerned Ministries like Ministry of Power and Ministry of Steel, is in advanced stage and estimation of impact on production is premature.

Resignation of officers and employees from WCL

†1496. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

(a) the number of the officers and employees belonging to coal mines of the Pench and Kanhan areas of Chhindwara district in western coal bearing area, who have resigned during the last three years and the reasons therefor;

†Original notice of the question was received in Hindi.

(b) the number of officers/staff out of these who have withdrawn their resignation and have been reinstated in the service;

(c) the details of rules of the company in this regard; and

(d) the status of the cases of the officials who have tendered resignation and have requested to take them back into the service and the time-frame by which they would be reinstated?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) The number of Executive and Non-Executive cadre employees of coal mines of Pench and Kanhan Areas of Western Coalfields Ltd. (WCL) of district Chhindwara who have resigned from their jobs during the last three years are as under:

Executives:

Years	No. of Executives	Reasons
2007-08	01-Pench Area	Personal reasons
2008-09	01 -Kanhan Area	Personal reasons
2009-10	Nil	-

Non Executives:

Years	Pench Area	Kanhan Area	Total
2007-08	09	06	15
2008-09	07	16	23
2009-10	04	09	13

The Non-Executive Cadre employees have submitted resignations due to their domestic reasons, sickness, to contest elections, etc.

(b) No executive out of the above has withdrawn his/her resignation and none of them has been reinstated in service.

No. of non-executive cadre employees of Pench and Kanhan Areas who have been considered for re-employment are as under:

Years	Pench Area	Kanhan Area	Total
2007-08	Nil	Nil	Nil
2008-09	01	02	03
2009-10	Nil	Nil	Nil

(c) Executives: The rules of the company as contained at Clause 15.3 of Common Coal cadre is as under:

"15.3 Resignation

An employee may resign from the job by informing the appointing authority through his controlling officer in writing of his intention to do so. While no notice for resignation is required during the initial period of probation on his employment in the company, a temporary employee whose probation period has been cleared will have to give at least one month's notice or salary in lieu thereof. In the case of the regular employees confirmed in writing, resignation can be submitted only by giving three month's notice or salary in lieu thereof.

The controlling officer will make necessary recommendation to the appointing authority for acceptance or otherwise of the resignation and the employee will be relieved from his duties only after he is communicated the acceptance of resignation in writing.

Provided that the Management reserves the right not to accept the resignation of the executives against whom disciplinary proceedings are pending or a decision has been taken by the Competent Authority to issue a charge sheet etc., against him/her.

Before the resignation is accepted, necessary NO DEMAND CERTIFICATE should be obtained from the concerned accounts section and other areas/divisions/sections where the employee was working and/ or whose properties were under his control.

In respect of an employee who has executed a bond and is undergoing training or serving the period obligatory under the bond, the terms of appointment and the bond will also have to be fulfilled before his resignation is accepted."

Re-instatement: there is no provision for re-instatement of executives in this regard.

Non-executives: The provisions for resignation made under Clause 32 of the Certified Standing Orders applicable to Non-executive cadre employees of WCL are as under :

“32. Resignation :

32.1 Workmen (other than those who have executed a bond to serve the company for a specified period) who wish to leave the company's service, must give the company one month's notice in the case of monthly rated workmen and two week's notice in the case of others, the management may at its discretion accept the resignation with immediate effect or from any date before the expiry of the notice period. In the case of workmen who have executed a bond to serve the company for a specified period their cases shall be governed as per the provisions of the bond in this respect.

32.2 If a workman leaves the service of the company giving requisite notice then without prejudice to any other action under his contract of service, if any, the management may deduct from his unpaid wages a sum equivalent to the period of notice which he is required to give under these standing orders”.

Re-employment

There is no provision in the standing order of WCL for re-employment of those ex-employees who have separated on account of resignation. However, there is a guideline issued” *vide* Circular letter NO.WCL/IR/SE/268 dated 03.05.2002 for considering the cases of employees who have resigned for contesting elections. The guidelines are as under :

1. The employee concerned will have to resign from the service of the company for contesting elections of Municipal Corporation/Panchayats, etc.
2. The employee may approach in writing for re-employment within one month from the date of declaration of the election results.
3. The employee concerned will be re-employed if he applied within one month of the declaration of the result, in case he does not succeed in the election. The period of his absence between the date of resignation and re-employment will be treated as 'Dies-non”.

4. In case an employee succeeds in the election and he completes the term of office, his case will not be taken up for re-employment.

(d) Executives:

None of the executives, who have resigned have requested for re-instatement in the service. Hence, not applicable.

Non-executives

There is no provision for offering re-employment to those ex-employees who have been separated on account of resignation except on the grounds of contesting election as above. No application is pending for consideration.

Allocation of coal to Gujarat

1497. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of COAL be pleased to state:

- (a) whether the Ministry has received detailed representation from Government of Gujarat in regard to allocation of adequate quota of coal to power plants of the State;
- (b) the details of stand taken by the Central Government thereon;
- (c) whether it is a fact that the State faces heavy peaking power shortage due to non-availability of regular coal supply from the central pool; and
- (d) the remedial action taken in this context?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) and (b) Central Electricity Authority (CEA) has reported that representation has been received from Government of Gujarat for enhancing the Annual Contracted Quantity (ACQ) for their thermal power stations. Presently, supply of coal to power stations, including those located in Gujarat, is being governed by Fuel Supply Agreements, which *inter-alia*, indicates the Annual Contracted Quantity (ACQ) as allocated by the Central Electricity Authority. Any request for additional coal or enhancement over and above the allocated ACQ for 2010-11 has to be decided by CEA, keeping in view the overall coal availability and other relevant facts. So far, CEA has not indicated any